

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 3019
ANSWERED ON 19/08/2025

AMENDMENT IN ALMM ORDER WITH REGARD TO SOLAR PHOTOVOLTAIC CELLS

3019. SHRI ASHOKRAO SHANKARRAO CHAVAN

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Ministry has recently issued an amendment to the Approved List of Models and Manufacturers (ALMM) Order with regard to solar photovoltaic (PV) cells;
- (b) if so, the details thereof and the reasons therefor;
- (c) the likely impact on domestic solar cell manufacturers, project developers and the overall renewable energy targets of the country due to the said amendments;
- (d) whether Government has received any representations from stakeholders regarding the said amendment; and
- (e) if so, the details thereof and the response of Government thereto?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) Yes.

(b) On 28.07.2025, Ministry of New & Renewable Energy (MNRE) has issued an amendment to the Office Memorandum dated 09.12.2024 regarding implementation of Approved List of Models & Manufacturers (ALMM) for solar photovoltaic (PV) cells, to further clarify and ease out the procedures for projects bid out by Government agencies including under Section 63 of the Electricity Act 2003.

(c) to (e) The amendment dated 28.07.2025, does not relax the provisions of domestic content requirement (DCR) mandating usage of domestically manufactured solar PV cells and domestically manufactured solar PV modules, in MNRE's Schemes like CPSU Scheme Phase-II, PM Surya Ghar : Muft Bijli Yojana and Components B & C of PM-KUSUM. Hence, there is no impact on any projects under these Schemes. Various representations received in MNRE seeking clarity on the said amendment were also addressed accordingly. The Government has also issued clarity on the aforesaid amendment, through a Press Brief on 28.07.2025.
